HARYANA GOVERNMENT

JAILS DEPARTMENT

Notification

The 29th April, 2022

No. G.S.R. 64/Const./Art. 309/2022.— In exercise of the powers conferred under the proviso to article 309 of the Constitution of India, the Governor of Haryana hereby makes the following rules regulating the recruitment and conditions of service of persons appointed to the Haryana jail (Group C)Service, namely:-

Part-1

General

1. (1) These rules may be called the Haryana Jails (Group C) Services Rules, 2022.

Short title and commencement.

Definitions.

- (2) These rules shall come into force on the date of its publication in the Official Gazette.
- 2. In these rules, unless the context otherwise requires,-
 - (a) "Commission" means Haryana Staff Selection Commission;
 - (b) "direct recruitment" means an appointment made otherwise than by promotion from within the service or by the transfer of a official already in the service of the Government of India or any State Government;
 - (c) "Director General" means the Director General of Prisons, Haryana;
 - (d) "Government" means Government of the State of Haryana in the administrative department;
 - (e) "Institution" means-
 - (i) any institution established by law in force in the State of Haryana; or
 - (ii) any other institution recognized by the Government for the purpose of these rules;
 - (f) "recognised university" means-
 - (i) any university incorporated by law in India; or
 - (ii) any other university which is declared by the Government to be a recognized university for the purposes of these rules;
 - (g) "Service" means the Haryana Jail (Group C) Services; and
 - (h) "Superintendent Headquarter Jail" means the Superintendent Jail, at Headquarter.

Part-II- Recruitment to Service

3. The service shall comprise the posts shown in Appendix A to these rules.:

Number and character of posts.

Provided that nothing in these rules shall affect the inherent right to the Government to make additions to or reduction in the number of such posts or to create new regular posts with different designations and scales of pay.

- 4. (1) No person shall be appointed to the Service, unless he is
 - (a) a citizen of India; or
 - (b) a citizen of Nepal; or
 - (c) a subject of Bhutan:

Provided that a person belonging to any of the categories (b) or (c) shall be a person in whose favour a certificate of eligibility has been issued by the Government.

- (2) A person in whose case a certificate of eligibility is necessary,may be admitted to an examination or interview conducted by the Commission or any other recruiting authority, but the offer of appointment shall be given only after the necessary eligibility certificate has been issued to him by the Government.
- (3) No person shall be appointed to any post in the Service by direct recruitment, unless he produces a certificate of character from the principal, academic officer of the university, college, school or institution, last attended, if any and similar certificate from two other responsible persons, not being his relatives, who are well acquainted with him in his private life and are unconnected with his university, college, school or institution.

Nationality, domicile and character of Candidates

appointed to Service.

Age.

- 5. No person shall be appointed in the Service by direct recruitment under given posts on the last date of submission of application to the Commission,-
 - (a) to the post of Assistant Superintendent Jail (male/female) who is less than twenty one years or more than twenty seven years of age;
 - (b) to the post of Warder (male/female) who is less than eighteen years or more than twenty five years of age; and
 - (c) to the post of Armourer (male) who is less than twenty five years or more than forty two years:

Provided that in the case of candidates belonging to Scheduled Castes, Scheduled Tribes, Backward Classes and other categories, relaxation in age shall be admissible as fixed by Government from time to time.

Appointing authority.

6. Appointments to the posts in the Service shall be made by the authority specified in column 3 of Appendix C.

Qualifications and experience.

7. No person shall be appointed to any post in the service, unless he is in possession of qualifications and experience specified in column 3 of **Appendix B** to these rules in the case of direct recruitment and those specified in column 4 of the aforesaid Appendix in case of appointment other than by direct recruitment:

Provided that in case of direct recruitment, the qualifications regarding experience shall be relaxable to the extent of 50% at the discretion of the Commission or any other recruiting authority in case sufficient number of candidates belonging to Scheduled Casts, Backward Classes and Ex-servicemen possessing the requisite experience, are not available to fill up the vacancies reserved for them, after recording reason for so doing in writing.

Disqualifications.

- 8. No person,-
 - (a) Who has entered into or contracted a marriage with a person having a spouse living; or
 - (b) Who having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to any post in the Service:

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

Method of recruitment.

- 9. (1) Recruitment to the Service shall be made,-
 - (a) In case of Assistant Superintendent Jail(male)-
 - (i) 50% by direct appointment; and
 - (ii) 50% by promotion from amongst Sub Assistant Superintendents Jail (male):
 - (b) In case of Assistant Superintendent Jail(female)-
 - (i) 50% by direct appointment; and
 - (ii) 50% by promotion from amongst Sub Assistant Superintendents Jail (female);
 - (c) In case of Sub Assistant Superintendent Jail(male)-
 - (i) by promotion from amongst the Head Warders(male); or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India;
 - (d) In case of Sub Assistant Superintendent Jail(female)-
 - (i) by promotion from amongst the Head Warders(female); or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India;
 - (e) In case of Head Warder (male)
 - (i) by promotion from amongst the Warders (male) or Armourer (male); or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India;

- (f) In case of Head Warder (female)-
 - (i) by promotion from amongst the Female Warders; or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India
- (g). In case of Warder (male)-
 - (i) by direct recruitment; or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India;
- (h) In case of Warder (female)-
 - (i) by direct recruitment; or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India;
- (i). In case of Armourer (male)
 - (i) by direct recruitment; or
 - (ii) by transfer or deputation of an official already in the service of any State Government or the Government of India.
- (2) All promotions unless otherwise provided shall be made on seniority-cum-merit basis and seniority alone shall not confer any right to such promotions.
- 10 Procedure for direct recruitment shall be the same as specified in Appendix E of these rules.

Procedure for direct recruitment.

Departmental examination.

11 Every Assistant Superintendent Jail (male and female) and Sub-Assistant Superintendent Jail (male and female) shall be required to qualify a departmental test within a period of two years from the date of his appointment to the post in accordance with the provision of the Punjab Departmental Examination (Jail Department) Rules, 1965:

Provided that the Government may exempt any member of service from passing the examination or may extend the period prescribed for passing the same, failing which the appointing authority may-

- (a) discharge him from service, if appointment by direct recruitment;
- (b) postpone his grade increment till he passes the test and in that case he shall not be entitled to any arrears of increment;
- (c) supersede him in the matter of confirmation and promotion by his juniors who have passed the test or have been exempted from taking the test;
- (d) service of an employee shall not be confirmed till he qualifies the test.
- 12 (1) Persons appointed to any post in the Service shall remain on probation for a period of two years, if appointment by direct recruitment and one year, if appointed otherwise:

Probation.

Provided that-

- (a) any period after such appointment spent on deputation on a corresponding or a higher post shall be counted towards the period of probation;
- (b) any period of work in equivalent or higher rank, prior to appointment to the Service may, in the case of an appointment by transfer, at the discretion of the appointing authority, be allowed to count towards the period of probation fixed under this rule; and
- (c) any period of officiating appointment in the Service shall be reckoned as a period spent on probation, but no person who has so officiated shall, on the completion of the prescribed period of probation, be entitled to be confirmed, unless he is appointed against a regular vacancy.
- (2) If, in the opinion of the appointing authority, the work or conduct of a person during the period of probation is not satisfactory, it may,—
 - (a) if such person is appointed by direct recruitment, dispense with his services; and
 - (b) if such person is appointed otherwise than by direct recruitment,-
 - (i) revert him to his former post; or
 - (ii) deal with him in such other manner as the terms and conditions of his previous appointment permit.

- (3) On the completion of the period of probation of a person, the appointing authority may-
 - (a) if his work or conduct has, in its opinion, in its opinion been satisfactory, confirm such person from the date of his appointment against the vacancy; or
 - (b) If his work or conduct has, in its opinion, been not satisfactory,-
 - (i) dispense with his Service, if appointed by direct recruitment, and if appointed otherwise, revert him to his former post or deal with him in such other manner, as the terms and conditions of previous appointment permit; or
 - (ii) extend his period of probation and thereafter pass such orders, as it could have passed on the expiry of the first period of probation:

Provided that the total period of probation, including extension, if any, shall not exceed three years.

Seniority.

13 Seniority, *inter-se* of the members of the Service shall be determined by the length of continuous service on any post in the service:

Provided that where there are different cadres in the Service, the seniority shall be determined separately for each cadre:

Provided further that in the case of members appointed by direct recruitment, the order of merit determined by the Commission shall not be disturbed in fixing the seniority:

Provided further that in the case of two or more members appointed on the same date, their seniority shall be determined as follow:-

- (a) a member appointed by direct recruitment shall be senior to a member appointed by promotion or by transfer;
- (b) a member appointed by promotion shall be senior to a member appointed by transfer;
- (c) in the case of member appointed by promotion or by transfer, seniority shall be determined according to the seniority of such members in the appointments from which they were promoted or transferred; and
- (d) in the case of member appointed by transfer; from different cadres, their seniority shall be determined according to pay, preference being given to a member, who was drawing a higher rate of pay in his previous appointment; and if the rates of pay drawn are also the same, then by the length of their service in the appointments, and if the length of such service is also the same, the older member shall be senior to the younger member.

Liability to serve.

- 14 (1) A member of the Service shall be liable to serve at any place, whether within or outside the State of Haryana, on being ordered so to do by the appointing authority.
 - (2) A member of the Service may also be deputed to serve as under-
 - (i) a company, an association or a body of individuals whether incorporated or not, which is wholly or substantially owned or controlled by the State Government, a Municipal Corporation or a local authority within the State of Haryana;
 - the Central Government or a company, an association or a body of individuals, whether incorporated or not, which is wholly or substantially owned or controlled by the Central Government; or
 - (iii) any other State Government, an international organization, an autonomous body not controlled by the Government, or a private body:

Provided that no member of the Service shall be deputed to serve the Central or any other State Government or any organization or body referred to in clause (ii) or clause (iii) except with his consent.

Pay, leave, pension and other matters.

15 In respect of pay, leave, pension and all other matters, not expressly provided for in these rules, the members of the Service shall be governed by such rules and regulations, as may have been, or may hereafter be, adopted or made by the competent authority under the Constitution of India or under any law for the time being in force made by the State Legislature.

16 (1) In matters relating to discipline, penalties and appeals, the members of the Service shall be governed by the Punjab Jails Department Executive Staff (Punishment and Appeal) Rules, 1943 as amended from time to time.

Discipline, Penalties and appeals.

Provided that the nature of penalties which may be imposed, the authority empowered to impose such penalties and appellate authority shall, subject to the provision of any law or rules made under article 309 of the Constitution of India, be such as are specified in Appendix C to these rules.

- 2) The authority competent to pass an order under the Punjab Jails Department Executive Staff (Punishment and Appeal) rules, 1943 and the appellate authority shall be such as specified in Appendix D to these rules.
- 17 Every member of the Service shall get himself vaccinated or re-vaccinated as and when the Government so directs by a special or general order.

Vaccination.

Nothing containing in these rules shall affect reservation and other concessions required to be provided for Scheduled Castes, Backward Classes, persons of economical weaker section, Ex-servicemen, (except Physically handicapped persons) or any other class or category of persons in accordance with the orders issued by the State Government in this regard from time to time under clause (4) of article 16 of the Constitution of India.

Reservation.

19 Notwithstanding anything contained in these rules, the appointing authority may impose special terms and conditions in the order of appointment, if it is deemed expedient to do so.

Special provisions.

20 Every member of the Service, unless he has already done so, shall be required to take the oath of allegiance to India and to the Constitution of India, as established by law.

Oath of allegiance.

Where the Government is of the opinion that it is necessary or expedient to do so, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

Power of relaxation.

22 The Punjab Jails Department State Service (Class III Executive) Rules, 1963 is applicable to the state of Haryana are hereby repealed:

Repeal and Savings.

Provided that any order made or action under the rules so repealed shall be deemed to have been made or taken under the corresponding provision of these rules.

Appendix A

(see rule 3)

Sr. No	Designation of post	Numbers of post	Scale of pay
1	2	3	4
1.	Assistant Superintendent Jail (male)	84	Functional Pay Level-06 Cell 1= Rs. 35400/-
2.	Assistant Superintendent Jail (female)	09	Functional Pay Level-06 Cell 1= Rs. 35400/-
3.	Sub Assistant Superintendent Jail (male)	60	Functional Pay Level-06 Cell 1= Rs. 35400/-
4.	Sub Assistant Superintendent Jail (female)	07	Functional Pay Level-06 Cell 1= Rs. 35400/-
5.	Head Warder (male)	312	Functional Pay Level-04 Cell 1= Rs. 25500/-
6.	Head Warder (female)	52	Functional Pay Level-04 Cell 1= Rs. 25500/-
7.	Warder (male)	2760	Functional Pay Level-02 Cell 1= Rs. 19900/-
8.	Warder (female)	173	Functional Pay Level-02 Cell 1= Rs. 19900/-
9.	Armourer (male)	02	Functional Pay Level-02 Cell 1= Rs. 19900/-

Appendix B

(see rule 7)

Serial number	Designation of post	Academic qualification and experience, if any, for direct recruitment		Academic qualification and experience, if any, for appointment other than by direct recruitment		
1	2	3	4			
1.	Assistant Superintendent Jail (male)	or its equivalent; (ii) Hindi or Sanskrit as one of the subject in Matric or Higher Education; and		or its equivalent; Three year (ii) Hindi or Sanskrit as one of the subject in as Sub As		Three years experience as Sub Assistant Superintendent Jail
		Height	Chest			
		170 Centimeters (General Category)	83 Centimeters (Un-expanded) and 87Centimetres (expanded) (General Category)			
		168 Centimeter (reserve category)	81 Centimeters (Un-expanded) and 85 Centimeters (expanded) (reserve category)			
2.	Assistant Superintendent Jail (female)	(i) Graduation from any recognized university or its equivalent; (ii)Hindi or Sanskrit as one of the subject in Matric or Higher Education; and (iii) Minimum height and chest measurement Height Chest		Three years		
		158 Centimeters (General Category)	Not applicable			
		156 Centimeters (Reserve category)	Not applicable			
3.	Sub Assistant Superintendent Jail (male)			By promotion- Five years experience as Head Warder (male); By transfer or deputation- (i) Graduation from any recognized university or its equivalent; (ii) Three years' experience as Sub Assistant Superintendent Jail (male); and (iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.		

Serial number	Designation of post	Academic qualification and experience, if any, for direct recruitment	Academic qualification and experience, if any, for appointment other than by direct recruitment
1	2	3	4
4.	Sub Assistant Superintendent Jail (female)		By promotion- Five years experience as Head Warder (female);
			By transfer or deputation-
			(i) Graduation from any recognized university or its equivalent;
			(ii) Three years experience as Sub Assistant Superintendent Jail (female); and
			(iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.
5.	Head Warder	,	By promotion-
	(male)		Five years experience as Warder (male);
			By transfer/deputation-
			(i) 10+2 or its equivalent from a recognized education board/ institution;
			(ii) Three years experience as Head Warder or Armourer (male); and
			(iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.
6.	Head Warder		By promotion-
	(female)		Five years experience as Warder (female);
			By transfer or deputation-
			(i) 10+2 or its equivalent from a recognized education board or institution;
			(ii) Three years experience as Head Warder (female); and
			(iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.

Serial number	Designation of post	Academic qualification for direct recruitment	Academic qualification and experience, if any, for appointment other than by direct recruitment		
1	2	3		4	
7.	Warder (male)	 (i) 10+2 or its equivalent from a recognized education board or institution; (ii) Hindi or Sanskrit as one of the subject in Matric or Higher Education; and iii) Minimum height and chest measurement Height Chest 		By transfer or deputation- (i) 10+2 or its equivalent from a recognized education board or institution; (ii) Three years experience as Warder (male); and	
		170 Centimeters (General Category)	83 Centimetres (Un-expanded) and 87 Centimeters (expanded) {General Category}	(iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.	
		168 Centimeters (Reserved Category)	81 Centimeters (Un-expanded) and 85 Centimeters (expanded) {Reserved Category}		
8.	Warder (female)	 (i) 10+2 or its equivalent from a recognized education board/institution; (ii) Hindi or Sanskrit as one of the subject in Matric or Higher Education; and (iii) Minimum height and chest measurement 		(i) 10+2 or its equivalent	
		Female 158 Centime (General Cate 156 Centime (reserved Cate 156 Centime (re	egory) applicable timeters Not	(ii) Three years experience as Warder (female); and(iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.	
9.	Armourer (male)	 (i) 10+2 or its equivalent from a recognized education board/institution; (ii) Ex-servicemen of Army or of Central Armed Police Forces (CAPF) or ex-members of State Police Forces who have passed full Armourer Course, have served in the respective organization for not less than five years as whole time Armourers and who have retired within the last five years preceding the date of advertisement for recruitment; and (iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education. 		By transfer or deputation- (i) 10+2 or its equivalent from a recognized education board or institution. (ii) Three years experience as Armourer (male); and (iii) Hindi or Sanskrit as one of the subject in Matric or Higher Education.	

Appendix C

[(see rule 16(1)]

Serial No.	Designation of post	Appointing authority	Nature of penalty	Authority empowered to impose penalty	1st Appellate authority	Second appellate authority
1	2	3	4	5	6	7
1.	Assistant Superintendent Jail (male)	Director General	(I) Minor Penalties— As prescribed in the Punjab Jails Department	Director General	Government	
2.	Assistant Superintendent		Executive Staff (Punishment and			
3.	Jail (female) Sub Assistant Superintendent		Appeal) Rules, 1943. (II) Major Penalties— As prescribed in the			
4.	Jail (male) Sub Assistant Superintendent Jail (female)		Punjab Jails Department Executive Staff (Punishment and Appeal) Rules, 1943.			
5.	Head Warder (male)	Superintendent Headquarter	(I) Minor Penalties— As prescribed in the	Superintendent Headquarter	Director General	Government
6.	Head Warder (female)	Jail	Punjab Jails Department Executive Staff	Jail		
7.	Warder (male)		(Punishment and			
8.	Warder (female)		Appeal) Rules, 1943. (II) Major Penalties—			
9.	Armourer (male)		As prescribed in the Punjab Jails Department Executive Staff (Punishment and Appeal) Rules, 1943.			

Appendix D [(see rule 16(2)]

Serial No.	Designation of post	Nature of order	Authority empowered to make the order	Appellate authority	Second appellate authority
1	2	3	4	5	6
1.	Assistant Superintendent Jail (male)	(i) Reducing and withholding the amount of ordinary or	Director General	Government	
2.	Assistant Superintendent Jail (female)	additional pension admissible under the rules governing			
3.	Sub Assistant Superintendent Jail (male)	pension; (ii) Terminating the appointment of a			
4.	Sub Assistant Superintendent Jail (female)	member of service otherwise than on the attaining the age fixed for superannuation.			
5.	Head Warder (male)	(i) Reducing and	Superintendent	Director	Government
6.	Head Warder (female)	withholding the amount of ordinary or	Headquarter Jail	General	
7. 8.	Warder (male)	additional pension	0411		
9.	Warder (female) Armourer (male)	admissible under the rules governing pension;			
		(ii) Terminating the appointment of a member of service otherwise than on the attaining the age fixed for superannuation.			

Appendix E Procedure of direct recruitment (see Rule 10)

Procedure of direct recruitment for the posts mentioned in these rules shall be same as per the provisions mentioned in Haryana Government, General Administration Department (General Services-I Branch), notification No. 42/119/2019-5GS-1, dated the 10th September, 2021. Apart from this, the special physical fitness measurement test required for the service of the Jail Department shall be as below:-

1.	All candidates, who qualify the Common Entrance Test (CET) and Physical Measurement Test shall be						
	put to a Physical Screening Test, which shall be of only qualifying nature, to judge their physical fitness						
	and endurance. The standard prescribed for this test shall be as under:-						
		Candidates	Test distance	Qualifying Time			
		1 Male	2.5 Kilometer	12 minutes			
		2 Female	1.0 Kilometer	6 minutes			
		3 Exserviceman	1.0 Kilometer	5 minutes			
		Note:- Radio Frequency Identificati	on Device or any othe	r superior and reliable technology shall			
		be used to ensure reliability of this to					
2.	(a)	The responsibility of having the requis	site medical fitness to	undergo this test rest upon the candidate.			
	(b)	The candidate who fails to meet the	standards prescribed	for Physical Screening Test shall stand			
		eliminated from further selection proc					
	(c)	The candidates who qualify the standa	ard prescribed for Phys	sical Screening Test shall take part in the			
		further process of selection.					
	(d)			l by the Commission, Which shall be			
		displayed on its official website exped					
3.	(a)			ng Test shall be called for scrutiny of			
		documents. All other candidates shall					
	(b)			the Government, shall be admissible to			
				ginal certificates for scrutiny along with			
			application in support of their claim, failing which, they may be considered under general category				
		provided they are otherwise eligible. Information in this regard shall be displayed on official website					
		of the Commission. The appointing authorities shall ensure medical fitness and verification of characters and antecedents					
	(c)		e medical fitness and v	verification of characters and antecedents			
	(1)	before appointment.	C 11				
	(d)			11 6 1.			
		(i) candidates who are having colour					
				xamined and certified physically fit for			
				by the Civil Surgeon personally, is an			
				by the Civil Surgeon, shall be conducted the department and shall test the eyesight,			
				n physical defects, organic or contagious			
				er him unfit, and his age. The candidate			
				wed except when the examination being			
				ust be rejected. The conditions of prison			
				nation of candidates should be strict.			
		Candidates shall be rejected for any disease or defect which is likely to render them unfit for the full duties of a prison officer.					
	(e)		ents- The appointing a	uthority shall send the verification forms			
				vana Staff Selection Commission to the			
		district police and Criminal Investigation Department with a copy to the District Magistrate for the verification of character and antecedents as per Government instructions issued from time to time on					
		this subject.	as per soverimment	in in the total of the off			
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RAJEEV ARORA, Additional Chief Secretary to Government, Haryana, Jails Department.